

**Central Administrative Tribunal
Principal Bench, New Delhi**



O.A. No.2126 of 2019

This the 26th day of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Sh. Sumit Garg
Aged about 28 years
S/o Sh. Daya Parkash,
R/o H.No.361/11, Govind Colony,
Karnal Road, Kaithal, Haryana
2. Ms. Anju
Aged about 30 years
D/o Sh. Tejpal Singh,
R/o H.No.295, Pana Barsan,
VPO Tikri Kalan, Delhi-110041
3. Ms. Mamta Devi,
Aged about 27 years
D/o Sh. Ashok Kumar Mishra,
R/o CPO Panihari, Tehsil Barwala
Distt. Hisar, Haryana
4. Ms. Deepti Dabas,
Aged about 29 years
D/o Sh. Jagbir Singh,
R/o H.No.20, Bargad Mohalla,
Majra Babas, Salah Pur, Majra,
North West Delhi, Delhi-81
5. Sh. Raghuvir Sharma,
Aged about 32 years
S/o Sh. Prahlad Sharma,
R/o 31-B, Sudama Nagar, Opp. Glass Factory,
Barkat Nagar, Tonk Road,
Jaipur, Rajasthan



6. Sh. Sher Singh,
Aged 34 years
S/o Sh. Pooran Mal Jatav
R/o Village & Post Sundraw Ali,
Tehsil-Nagar, Distt. Bharatpur (Raj.)
7. Sh. Nirwan Rao,
Aged about 29 years
S/o Sh. Lal Singh Rao,
R/o C-420, Millennium Apartment,
Sector-18, Rohini, Delhi
8. Sh. Adarsh Kumar,
Aged about 29 years
S/o Sh. Banwari Yadav,
R/o Village Mainuddinpur,
Post Rukunuddinpur,
Distt. Ambedkar Nagar, UP
9. Sh. Satish Kumar Meena,
Aged about 28 years
S/o Sh. Siya Ram Meena
R/o Village & Post Ghoomana,
Tehsil-Sikrai, Distt. Dausa (Raj.)
10. Sh. Bajrang Lal,
Aged about 33 years
S/o Sh. Gokul Chand
R/o Ward No.11, Basai, Tibabasari,
Jhunjhunun, Khetri, Rajasthan
11. Sh. Monu Kumar,
Aged about 29 years
S/o Sh. Ramashish
R/o Sardilpur, Macchhigaon,
Ambedkar Nagar, UP
12. Sh. Arun Kumar
Aged about 30 years
S/o Mahendra Singh,
R/o Village & Post Lisari,
Meerut (UP)



13. Ms. Priyanka Kumari Meena,
Aged about 29 years
D/o Sh. Mantu Ram Meena,
R/o Village & Post Jhareda,
Tehsil-Hindaun, Distt. Karauli (Raj.)
14. Sh. Lallu Ram Meena,
Aged about 25 years
S/o Sh. Ram Nath Meena,
R/o Village & Post Manpuria Kothiya,
Tehsil Nangal, Rajasthan
15. Sh. Bijender Gurjar,
Aged about 30 years
S/o Sh. Girraj Gurjar,
R/o H.No.C-53, V Block,
Bhagwati Vihar, Uttam Nagar,
Delhi-110059
16. Sh. Atul Kumar Meena,
Aged about 28 years
S/o Sh. Laxmna Meena,
R/o Village & Post Mahanpur,
Tha Bansur,
Distt. Alwar, Rajasthan
17. Sh. Raja Ram Meena,
Aged about 31 years
S/o Jagdish Narayan Meena,
R/o Village & Post Sankotra,
Dhani Bada, Via Andhi,
Tehsil Jamwaramgarh
Distt. Jaipur, Rajasthan
18. Sh. Dheerendra Mohan Meena,
Aged about 32 years
S/o Sh. Bharat Lal Meena,
R/o Bharat Kuter, FCI Godown Circle,
College Road, Gangapur City,
Sawai Madhopur, Rajasthan
19. Ms. Meena Meena,
Aged about 30 years
D/o Sh. Girraj Prasad Meena
R/o Village Khanpur, Post Mandawari,
Distt Dausa, Rajasthan



20. Sh. Ram Khiladi Meena
Aged about 38 years
S/o Sh. Jagdish Prasad Meena
R/o VPO Bilona Kalan, Tehsil Lalsot,
Dausa, Rajasthan
21. Sh. Prem Singh Meena,
Aged about 36 years
S/o Sh. Ram Lakhan Meena,
R/o 18, Kherli, Gablai, Sawai Madhopur,
Rahasthan
22. Sh. Ahteysham
Aged about 33 years
s/o Sh. Ramjan Ali,
R/o B/282, Gali No.1/5, Nr. Sayida Masjid,
Rajiv Nagar, Mandoli, Delhi-93
23. Sh. Upender Kumar
Aged about 35 years
S/o Sh. Ramesh Chand
R/o Village Rajpuralstmurar,
PO Khori The Distt. Rewari,
Haryana

....Applicants

(By Advocate : Shri Anmol Pandita)

Vs.

1. Govt. of NCT of Delhi through
Chief Secretary,
New Sachivalaya,
I.P. Estate, New Delhi
2. The Secretary,
Delhi Subordinate Service Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-110092
3. Director,
Directorate of Education,
Govt. of NCT of Delhi
Old Secretariat, Delhi-110054

.....Respondents

(By Advocate : and Shri Girish C. Jha)

ORDER (ORAL)**Hon'ble Mr. R.N. Singh, Member (J) :-**

After arguing at length, Shri Anmol Pandita, learned counsel for the applicants submits that applicants shall be satisfied if the present OA is disposed of with liberty to the applicants to make a comprehensive representation to the respondents for redressal of their grievances within a week and with a direction to the respondents to dispose of the said comprehensive representation in a time bound manner.

2. To such request of learned counsel for the applicants, there is no objection from the learned counsel for the respondents.

3. In view of the aforesaid, the present OA is disposed of with liberty to the applicants to make a comprehensive representation to the respondents within a week and on receipt of such a comprehensive representation, the respondents shall consider and dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within a period of eight weeks of receipt of such comprehensive representation from the applicants.

4. The OA is disposed of in above terms. There shall be no order as to costs.



(R.N. Singh)
Member (J)

(Pradeep Kumar)
Member (A)

/ravi/rk/pinky/